



2026:AHC:16629

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 44970 of 2025

Rajveer Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dwijendra Prasad, Pradyumna Kumar
Counsel for Respondent(s)	:	Avinash Chandra Srivastava, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The petitioner has preferred the present petition with the prayer to direct the respondent No.2/Additional Commissioner (Judicial IInd), Agra to decide Appeal No.2372 of 2025 (Computerized Case No.20250100002372) (Rajan Singh Vs. Rajveer Singh) expeditiously.
4. Learned counsel for the petitioner would submit that the aforesaid appeal filed under Section 210 of the U.P. Land Revenue Code, 2006 is pending since long and considerable time has already been lapsed but till date no decision has been taken in the matter.
5. On the other hand, it is argued by learned Standing Counsel that the respondent No.2 will decide the aforesaid appeal. expeditiously.
6. Heard learned counsel for the parties and perused the record.
7. In the light of the submissions made by the learned Advocates appearing for the parties, the respondent No.2/Additional Commissioner (Judicial IInd), Agra is directed to decide the said appeal on its own

merits strictly in accordance with law expeditiously after providing opportunity of hearing to all the necessary parties but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 22, 2026
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